

THE MINISTER OF FINANCE (SHRI YASHWANTRAO CHAVAN) : (a) Information as available with the banks is being collected and will be laid on the Table of the House.

(b) The 14 major commercial banks were nationalised on July 19, 1969. This decision of the Government was challenged in the Supreme Court, by writ filed by certain shareholders of the erstwhile banking companies. An undertaking was given by Government to the Court that during the pendency of the writ petition on action would be taken to interfere in the internal management of the banks. When the relevant Act was struck down by Supreme Court on 10 February 1970, the banks reverted to the former owners. On 14 February 1970 an Ordinance was issued resuming the take-over and control of these 14 banks with retrospective effect from July 19, 1969. This Ordinance was replaced by Act No. 5 of 1970 and received the assent of the President on 31 March 1970.

The adoption of reservations for Scheduled Castes and Scheduled Tribes was considered thereafter in the light of the methods of recruitment followed by the banks prior to nationalisation and they were advised in November 1970 to adopt the rules regarding reservation for Scheduled Castes and Scheduled Tribes in respect of direct recruitment. Since the banks have had to modify suitably their methods of recruitment in accordance with Government's advice, percentage of reservations for these communities could not be observed during the year 1970.

मध्य प्रदेश को वित्तीय सहायता

157. श्री हुंकम चन्द कछवाय : क्या वित्त मन्त्री यह बताते की कृपा करेंगे कि :

(क) चालू पंचवर्षीय योजना के दौरान अपनी योजनाओं के फियान्क्वन्टन के लिए मध्य प्रदेश सरकार ने केन्द्रीय सरकार से कितनी राशि वित्तीय सहायता के रूप में मांगी है ; और

(ख) क्या राज्य सरकार को उपलब्ध की जाने वाली सहायता की राशि के बारे में केन्द्रीय सरकार ने अब तक कोई निर्णय किया है और यदि हां, तो तत्सम्बन्धी ब्यौरा क्या है ?

वित्त मन्त्रालय में राज्य मन्त्री (श्री विद्याचरण शुक्ल) : (क) और (ख). राज्यों को उनकी चौथी पंचवर्षीय आयोजना के लिए दी जाने वाली केन्द्रीय सहायता का निर्धारण राष्ट्रीय विकास परिषद द्वारा निर्धारित मानदण्डों के अनुसार किया जाता है। इन मानदण्डों के अनुसार मध्य प्रदेश सरकार की चौथी पंचवर्षीय आयोजना के प्रयोजनार्थ 262 करोड़ रुपये की सहायता निश्चित की गयी है। राज्य सरकार ने केन्द्रीय सहायता में वृद्धि करने के लिए कोई अनुरोध नहीं किया है।

Mode of Selection of Posts of Principals and Vice Principals of Higher Secondary Schools, Delhi

158. SHRI SHASHI BHUSHAN : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to refer to the reply given to Unstarred Question No. 1724 on the 20th November, 1970 regarding the mode of selection of posts of Principals and Vice-Principals of Higher Secondary Schools, Delhi and state :

(a) whether the requisite information has since been collected from the Delhi Administration ;

(b) if so, the details thereof ; and

(c) if not, the reasons for the delay and the time by which the said information is likely to be collected and supplied ?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI SIDDHARTHA SHANKAR RAY) : (a) Yes, Sir.

(b) A statement is attached.

(c) Does not arise.